

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

STARRED QUESTION NO:274

ANSWERED ON:10.02.2014

COASTAL REGULATION ZONE

Naranbhai Shri Kachhadia;Shukla Shri Balkrishna Khanderao Balu Shukla

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the key points of the Coastal Regulation Zone (CRZ) Notification, 2011;
- (b) whether the clearance issuance mechanism as per new CRZ Notification is based on the pollution potential of the projects within the CRZ areas;
- (c) if so, the details of the mechanism for the projects which have low pollution potential and do not attract provisions of Environmental Impact Assessment Notification;
- (d) whether some States have demanded for revision of issuance process for the projects which attract provisions of CRZ Notification, 2011; and
- (e) if so, the details thereof and the reasons therefor including the decision taken by the Government in this regard?

Answer

MINISTER OF ENVIRONMENT AND FORESTS (Dr. M. VEERAPPA MOILY)

(a)to (e) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 274 on "Coastal Regulation Zone" raised by Shri Naranbhai Kachhadia and Shri Balkrishna K. Shukla" to be answered on 10.02.2014.

(a) The Coastal Regulation Zone (CRZ) Notification, 2011 declares Coastal stretches up to 500m from High Tide Line (HTL), the stretch between Low Tide Line (LTL) & HTL and water portion up to 12 nautical miles as CRZ area. It also declares 100m or width of the creek and backwater and distance up to which tidal effect of the seas is experienced in rivers, creeks and backwaters as CRZ area.

The main objectives of the CRZ Notification 2011 are to conserve and protect coastal stretches, to ensure livelihood security to the fishing communities and other local communities living in the coastal areas and to promote development in a sustainable manner based on scientific principles, taking into account the dangers of natural hazards in the coastal areas and sea level rise due to global warming.

The Notification provides the clearance procedure, post-monitoring and enforcement mechanism. The Notification also provides special provisions for Mumbai, Goa and Kerala in view of the geographic nature and development of the areas.

(b) and (c) The para 3 of the Coastal Regulation Zone (CRZ) Notification, 2011 prohibits certain activities within CRZ area such as setting up of new industries and expansion of existing industries, discharge of untreated wastes, storage of hazardous chemicals, etc. with certain stipulations. Para 4 of the CRZ Notification regulates permissible activities which inter-alia include foreshore facilities such as ports and harbors, jetties, quays, wharves, erosion control measures, breakwater, lighthouses; projects relating to Department of Atomic Energy; pipelines; building construction etc. As regards the permissible activities not listed in the Environment Impact Assessment Notification, 2006, the same require clearance from the Ministry of Environment and Forests.

(d) and (e) The Government of Maharashtra requested revision of issuance process for certain projects like reconstruction of buildings of archeological and historical importanc, pipelines, roads, bridges and the same is under examination.